## GOVERNMENT OF INDIA MINISTRY OF PETROLEUM AND NATURAL GAS

# RAJYA SABHA UNSTARRED QUESTION NO. 942 TO BE ANSWERED ON 06<sup>th</sup> December, 2021

### Non-payment of dues of ONGC by Sudan Government

#### 942. SHRI K.C RAMAMURTHY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that Sudan Government admits that it owes US \$ 100 million to ONGC Videsh for oil and construction pipeline dues;
- (b) whether it is also a fact that Sudan also owes another US \$ 430 million for lifting oil more that its share from blocks being operated by ONGC Videsh;
- (c) the status of remaining dues to get from Sudan; and
- (d) by when the final arbitration award is going to be pronounced and ONGC Videsh is going to get its money which is pending since 2011?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAMESWAR TELI)

- (a): Under Sovereign Guarantee Pipeline Contract Agreement (SG-PCA) arbitration between ONGC Videsh Limited (OVL) and Sudan Government, OVL has raised a demand of USD 98.94 million principal amount along with interest/damages for unpaid and delayed instalments from the Sudan Government. Sudan Government, in its statement of defence, has admitted about the unpaid instalments amounting USD 98.94 million and interest of USD 31.0 million payable on unpaid and delayed instalments.
- (b): The amount due to OVL on account of over lifting of crude oil under Exploration and Production Sharing Agreement (EPSA) is USD 339.75 million and under Sale and Purchase Agreement (SPA) is USD 90.94 million, which amounts to USD 430.69 million in total.
- (c) & (d): The outcome of the arbitrations are contingent on the Hon'ble Permanent Court of Arbitration, based outside India.

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